

Central Adminisrative Tribunal
Principal Bench

(7)

O.A.No.506/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 6th day of March, 2003

Jahan Aara
w/o Late Abdul Rahim
Villages and P.O. Razapur
Distt. Ghaziabad (UP). . . . Petitioner

(By Advocate: Sh. S.C.Soren)

Vs.

1. Union of India
Ministry of Finance
(Dept. of Coin and Currency)
Central Secretariat
North Block
New Delhi
through its Secretary.
2. Indian Govt. Mint
D-2, Sector-1, Noida
through its General Manager. . . Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard.

2. Applicant, who seeks compassionate appointment, has been asked by respondents on 25.5.1998 to give undertaking to the fact that she has not remarried. Applicant has furnished to the respondents the requisite undertaking, despite this the case of applicant for compassionate appointment has not been finally considered by respondents. In this regard, the latest representation dated 24.10.2002 has been made to respondents but the same is still to be disposed of.

(3)

3. It is contended that in view of the notification of vacancies advertised, in which 5% quota in direct recruitment is to be reserved for compassionate appointment as applicant has a valid legal claim to be considered.

4. In this view of the matter, ends of justice would be met if the present OA is disposed of at the admission stage itself by directing the respondents to consider the request of applicant contained in the aforesaid representation for compassionate appointment in the light of the notification of vacancies issued by them by a detailed and speaking order within four weeks from the date of receipt of a copy of this order. Ordered accordingly.

Let a copy of this order along with a copy of the OA be sent to respondents.

S. Raju
(Shanker Raju)
Member (J)

/rao/